Medical Research has completed the examination of boys in all the States for ascertaining nutritional diseases; and

(b) in which State this deficiency is most prevalent?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) No such examination was conducted by the Nutrition Advisory Committee of the Indian Council of Medical Research.

(b) Does not arise.

OILSEED CRUSHING INDUSTRY

*343. **Shri Dabhi:** Will the Minister of **Food and Agriculture** be pleased to refer to the reply to starred question No. 1153 asked on the 21st September, 1954 and state:

(a) whether Government have since appointed the Committee for carrying out a survey of the oilseed crushing industry; and

(b) if so, the personnel of this Committee?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) and (b). The terms of reference and the composition of the Committee to go into the question of oil crushing industry have not yet been finalised.

Shri Dabhi: Is the Committee appointed already?

Dr. P. S. Deshmukh: No, Sir, it is about to be appointed.

Shri Dabhi: When is it likely to be appointed?

Dr. P. S. Deshmukh: It would not take very long; about six weeks or so.

AIR INDIA INTERNATIONAL

*344. **Shri Ibrahim:** Will the Minister of **Communications** be pleased to state:

(a) the amount advanced to the Air India International Ltd. for the purchase of Super Constellation Aircraft; and

(b) the terms and conditions on which this advance has been made?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) A loan of Rs. 25 lakhs was granted to the Air India International Ltd. in February, 1953, to enable the company to meet part of the expenditure involved in the purchase of two Super Constellation, aircraft of the type 1049-C.

(b) The loan carried interest at 4½ per cent. *per annum*, the amount of the principal and interest being repayable in eight equated instalments, the first instalment falling due a year after the date of drawal of the loan. Consequent on the passing of the Air Corporations Act, 1953 the question of revising these terms is under consideration.

श्री एस० सी० सामन्त : क्या मैं माननीय मंत्री से जान सकता हूं कि अब तक कितने सुपर कंसटलेशन एयरक्राफ्ट चालू हैं और भविष्य में कितने और चालू किये जाने हैं ?

श्री राज बहादुर : दो सुपर कंसटलेशन एयरक्राफ्ट जो पिछली मई जून में पहुंचे थे वह चालू हैं और तीन के वास्ते आर्डर दिया जा चुका है और वह भी थोड़े दिन में आ जायेंगे ।

डा० सुरेश चन्द्र : क्या यह सत्य है कि यह जो सुपर कंसटलेशन खरीदे गये हैं उनमें कुछ इंजन में खराबी होने की वजह से इनको कुछ समय के लिये चालू नहीं रक्खा गया ?

श्री राज बहादुर : एक दो बार ऐसी शिकायत सुनने में मिली थी और उसके बारे में उचित उपाय किया जा रहा है ।

श्री टी० एस० सिंह : यह जो इसमें उधार दिया जाता है, एक साथ दिया जाता है या नई मशीनों की तरक्की के लिये रुपया अलग और उनका नुकसान मिलाने के लिये रुपया अलग है, इस किस्म का उधार देते हैं या एक साथ देते हैं ?

श्री राज बहादुर : एयर इंडिया इंटरनेशनल लिमिटेड को पिछले वर्ष नुकसान नहीं हुआ है बल्कि २६ लाख का फायदा हुआ है । नुकसान से ऐसे लोन का कोई सम्बन्ध नहीं है । लोन

जिस प्रकार कम्पनी को दिया गया है उसका ब्योरा इस प्रकार है : १९५२-५३ के लिये २५ लाख का लोन कम्पनी को साढ़े चार परसेंट इंटरेस्ट की दर पर ग्रान्ट किया गया था। १९५३-५४ के लिये लोन २५ लाख रुपये हैं और कैपिटल के रूप में १९५३-५४ के लिये ८७ लाख रुपये हैं। १९५४-५५ के लिये ५१.०० और ६०.०० लाख का प्राविजन है।

The Deputy Minister of Railways and Transport (Shri Alagesan): The original notice of the question has been received in Hindi. I think I can reply in Hindi as well as in English.

रेलवे कर्मचारी *

*२४६. **श्री एम० एल० द्विवेदी :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चलती हुई गाड़ी में टिकटों की जांच करने वाले कर्मचारियों को उसी प्रकार का भत्ता नहीं मिलता जैसा कि चलती रेलों पर काम करने वाले दूसरे कर्मचारियों को मिलता है ;

(ख) क्या कारण है कि उन्हें मीलवार भत्ता नहीं मिलता जब कि अन्य कर्मचारियों को मिलता है ; और

(ग) इस असमानता को दूर करने के लिये रेलवे मन्त्रालय क्या उपाय कर रहा है ?

रेलवे तथा परिवहन उपमंत्री (श्री अलगेशन): (क) नहीं, उन्हें उतना ही दैनिक भत्ता मिलता है जितना चलती गाड़ियों पर दूसरे रेलवे कर्मचारियों को, सिवाय उन रेल कर्मचारियों के जिनकी देख-रेख में गाड़ी चलती है।

(ख) मीलवार भत्ता केवल उन कर्मचारियों को ही दिया जाता है जिनकी देख-रेख में गाड़ी चलती है। इनमें ड्राइवर, फायरमैन, गार्ड और ब्रेक्समैन शामिल हैं। दूसरे सभी रेल कर्मचारी, जो चलती गाड़ियों पर काम करते हैं, जैसे टिकट परीक्षक, पास्सल क्लर्क, हम्माल, निरीक्षक आदि नियमानुसार सामान्य दैनिक भत्ता पाते हैं।

(ग) इसमें असमानता का कोई प्रश्न नहीं उठता।

[**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) No. They get the same rate of daily allowance as other railway personnel on duty on running trains, except the train crew who are in charge of the running of the train.

(b) Mileage allowance is given only to the train crew, which consists of the driver, firemen, guard and brakesman, who are in charge of the running of the train. All other railway staff, who perform their duties on running trains, such as ticket examiners, parcel clerks, hamals, inspectors, etc., get the normal daily allowance in accordance with the rules.

(c) There is no anomaly involved.]

Shri M. L. Dwivedi: Is it not a fact that the duties of a Railway Ticket Checker involve more risk, more activity and vigilance in comparison to those of a Guard or any other person of the running staff? If so, why is discrimination being exercised in the case of Ticket Checkers in comparison to others?

Mr. Speaker: I am afraid this is not asking for information but arguing the matter.

Shri M. L. Dwivedi: What is the difference between the allowance given to a Guard and that of a Ticket Checker?

Shri Alagesan: I do not have the figures with me.

Shri M. L. Dwivedi: What is the difference?

Shri Alagesan: I do not have the figures.

Shri Nambiar: May I know whether it is not a fact that the ticket checking staff on the Southern Railway are given less allowances when compared with those on other Railways?

Shri Alagesan: It should not be.

Shri Nambiar: It is not a fact that they are paid Rs. 32 as a consolidated